(cxxi) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri (M.P.) for the year ended the 31st December, 1982, together with the Accounts and the Auditors' Report thereon. [Placed in Library. See No. LT-7415/83].

12.04 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary—General of Rajya Sabha :-

"In accordance with the Provisions of sub-rule(6) of sub rule 186 of the Rules of Procedure and Conduct Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 1983, which was Passed by the Lok Sabha at its sitting held on the 12th December, 1983, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Sir, with your permission, I rise to annaunce that Government Business during the week commencing the 19th December, 1983, will consist of :

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of the following Bills, as passed by Rajya Sabha :

(a) The Criminal Law (Second Amendment) Bill, 1983.

(b) The Punjab Samitis and Zila Parishads (Temporary Supersession) (Second Amendment) Bill, 1983.

(c) The Indian Railways (Amendment) Bill, 1983.

(3) Consideration and passing of the Banking Laws (Amendment) Bill, 1983.

(4) Discussion under Rule 193 on the reported espionage activities in the country on Tuesday, the 20th December, 1983.

(5) Discussion under Rule 193 on the import of animal tallow on Thursday, the 22nd December, 1983.

श्री राम लाल राही (मिसरिख) : अध्यक्ष महोदय, अगले सप्ताह के लिए सदन में बहस हेतु निम्नलिखित विषय एजेन्डे में शामिल किए जायें :—

इस देश के गन्ना किसानों की दुर्दशा है, मिलें सरकारी क्षेत्र की हों अथवा निजी क्षेत्र की, किसान द्वारा खरीदे गए गन्ने का मूल्य समय पर नहीं दे पातीं। सल्फर, खंडसारी तथा गुड़ यूनिटों के उद्यमी गन्ना किसानों की मजबूरी का फायदा उठाकर 5 रुपये से 10 रुपये और अधिक से अधिक 12 रुपये क्विंटल मूल्य देते हैं। अनरक्षित एरिया के किसान की तो पूरी तरह लूट होती है। सदन चाहता है कि निम्न बिन्दुओं पर बहस हो :—

(अ) गन्ना किसानों को गन्ने का मूल्य समय पर दिलाया जाये अथवा जिस ब्याज दर से बैंक किसान को कर्जा देती है, उसी दर पर अथवा जो सरकार घोषित करे, किसान के बकाया मूल्य को ब्याज सहित मिलों द्वारा अदा करने पर बहस हो।

(आ) जिस क्षेत्र में अथवा जनपद में मिल हों उसके कम से कम चालीस किलोमीटर इर्द-गिर्द सीमा तक अथवा पूरे जिले को रिजर्व क्षेत्र घोषित कर अनुपातिक आधार पर गन्ना सप्लाई करने के मापदण्ड निर्धारित करने पर कानून बनाने पर बहस हो।

(इ) सल्फर, गुड़, खण्डसारी के उद्यमियों के लिए यह कानून बने कि वह रिजर्व क्षेत्र में भी यह यूनिटें लगा सकते हैं, परन्तु किसान भी यह यूनिटें लगा सकते हैं परन्तु किसान को उचित लागत मूल्य दिलाये जाने के बारे में नीति निर्धारित करने के लिए कानून बनाने पर बहस हो।

(ई) सरकार को अखबारों में विज्ञापन देने की नीति में परिवर्तन करना चाहिए और छोटे और मझोले किस्म के अखबारों को विज्ञापन देने में बढ़ोत्तरी करनी चाहिए।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, I suggested to the Government to include the following item for discussion in the next week.

M.M.T.C. procures annually around two million tonnes of iron ore from the different mines in Orissa. On the basis of the procurement programme, a number of iron ore mines were developed and infrastructural facilities were created, at considerable capital investment.

Thousands of Workers are engaged in loading and unloading activities at different mines and at Paradip Port. But a serious situation cropped up when the M.M.T.C. decided to completely suspend procurement of iron ore from Orissa. The implementation of the decision of M.M.T.C. has led to the closure of those mines and thousands of workers are now thrown out of employment. Immediate steps should be taken to overcome the present crisis.

PROF. MADHU DANDAVATE (Rajapur): Mr. Speaker, Sir, I would suggest the following item to be included in the list of business for the next week.

The Constitution has definite provisions regarding the promulgation of Ordinances and the period for which the Ordinances can survive.

However, the spirit of our democratic constitution is being destroyed particularly in a State like Bihar where a procedure of repromulgating Ordinances has been ingeniously devised to manipulate the survival of the same Ordinance for years together.

This practice of indiscrimanate repromulgation of Ordinances in large number of cases is repugnant to the spirit of democratic Constitution and some time should be allotted to discuss this matter in the Lok Sabha threadbare.

Just to give you one instance. In Bihar, the sugarcane Ordinance which was first promulgated on January 13, 1968 has been re-promulgated 38 times till 1981...

MR. SPEAKER: Are you talking of the present or the past?

PROF. MADHU DANADVATE: I am talking about right from 1967 to 1983.

MR. SPEAKER: I think—I do not know—the Speaker told me that they have gone over. I will find out. We will discuss this subject also in the Speakers' Conference.

PROF. MADHU DANDAVATE: You may express that this matter should be discussed. I hope, you will give your attention to this. This is more addressed to you than to the Minister of Parliamentary Affairs.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): Sir, I would like the following item to be included in the List of Business for the next week.

In 1980, there were raids and searches by the Enforcement Branch of RBI on the premises of M/s. Mackinon Mackenzie as also on the residential premises of its Directors and proceedings are pending. The penalty for infringement of FERA works out to more than Rs. 3 crores, and yet more

than 3 years have passed without any action being taken even though incriminating documents have been found and show-cause notices have been sent.

In reply to my Q. No. 5326 dated 26-8-83 on the subject of the raid on M/s Machinon Mackenzie, the Minister had confirmed the raid and stated that incriminating documents were seized during the raid and investigations were proceedings with a show-cause notice being issued. This was in the year 1981 and the report of the adjudication was also expected.

When the prosecution for infringement of FERA was still pending, how did the RBI permit the sale of foreign held shares ?

It may be mentioned here that some Members of Parliament, share holders and the employees union have written to Government to prevent M/s Machinon Mackenzie in disposing of its shares. From reports it appears that company has not responded and no report of the adjudication is also available.

In the interest of fair play, share-holders investments and employees interest, a full discussion on this is essential so that the Government would come forward with the action they have taken or contemplate to take.

SHRI CHITTA BASU (Barasat) : Sir, I would like the following two items to be included in the list of Business for the next week.

The Election Commission's report has since been presented to this House on December 13, last by the Minister of Law, Justice and Company Affairs. The report contains a recommendation for the imposition of President's rule in the States whenever an election is called for the States.

This recommendation has generated a countrywide controversy. There is no provision in the Constitution to impose President's rule at the Centre. By the device of imposing President's rule, the Centre wants to gain control of the State administration and use it for partisan proposes for improving their electoral prospects.

The House should get an opportunity to discuss the report. Adequate time should, therefore, be allotted in the next week for such a discussion.

Secondly, more than 2.5 lakhs of jute workers are scheduled to go on a strike for indefinite period on the demand of the nationalisation of the industry and other demands with effect from January 16, 1984. The demand for the nationalisation is no longer a demand for the jute workers alone. It has become a demand for all who are interested in the nationalisation of the industry which occupies an important place in our national economy. A statement from the Minister is called for indicating the Government's attitude towards it.

श्री सत्यनारायण जटिया (उज्जैन) : अध्यक्ष महोदय, निम्नलिखित दो विषयों को आगामी सप्ताह की सूची में सम्मिलित किया जाय :

प्रथम विषय :

देश में नागरिकों को समान रूप से सुलभ न्याय प्राप्त हो, इस हेतु प्रभावशाली उपाय करने की आवश्यकता है। मध्य प्रदेश में उच्च न्यायालय जबलपुर में है तथा दो खण्डपीठ इन्दौर और ग्वालियर में है। मध्य प्रदेश क्षेत्रफल की दृष्टि से सब से बड़ा प्रदेश है। अतएव जनता को सहजता से सुलभ न्याय प्राप्त कराने के लिए यह आवश्यक है कि मध्य प्रदेश में भोपाल और रायपुर में दो और खण्डपीठ स्थापित किये जावें। भोपाल प्रदेश की राजधानी है तथा प्रदेश के प्राय: मध्य में स्थित है। रायपुर मध्य प्रदेश के छत्तीसगढ़ बस्तर क्षेत्र के दूर दूर क्षेत्रों का प्रमुख केन्द्र तथा संभाग का मुख्यालय भी है।

अतएव न्यायिक व्यवस्था अधिक लोगों तक पहुंचाने के लिए भोपाल और रायपुर में खण्डपीठ की स्थापना करना सरकार का संवैधानिक दायित्व है।

द्वितीय विषय :

देश में प्रचलित दोहरी शिक्षा पद्धति के कारण प्रत्येक व्यक्ति को समान रूप से शिक्षा प्राप्त करने का अवसर नहीं है। नगरीय क्षेत्रों में जहां सेन्ट्रल स्कूल तथा पब्लिक स्कूल में शिक्षा का उच्च स्तर है वहीं गांवों में शिक्षा प्राप्त करने के प्राथमिक विद्यालय तथा विद्यालय भवनों का अभाव है। गांव में रहने वाले देश के 80 प्रतिशत लोगों को उपयुक्त शिक्षा के लिए समुचित सुविधा नहीं है। मध्य प्रदेश राजस्थान सहित अनेकों प्रदेशों में इसके लिए विशेष ध्यान देने की आवश्यकता है।

मेरा केन्द्र सरकार से अनुरोध है कि मध्य प्रदेश तथा राजस्थान को ग्रामीण क्षेत्रों में शिक्षा के विकास और विस्तार के लिए विशेष उपाय किए जावें।

श्री दिगम्बरसिंह (मथुरा) : लोक सभा के बुलेटिन पार्ट दो 18-2-83 और 5-11-83 में दो बार सरकार संसद सदस्यों को आश्वासन दे चुकी है कि लैंड एक्वीजीशन अमेंडमेंट बिल 1982 लोक सभा से वापस होगा और एक कम्प्रेहैंसिब बिल पेश होगा। कृषि मंत्री ग्रामीण विकास मंत्री लोक सभा राज्य सभा सलाहकार समितियों की बैठकों में ऐसा करने की घोषणा कर चुके हैं। कृषि मंत्री ने तीन वर्ष पांच माह पहले लोक सभा में बजट पर बोलते हुए कहा था। 2 वर्ष 10 माह पहले प्रधान मंत्री ने किसान रैली में कहा था। पब्लिक एकांउट कमेटी की 1980-81 की रिपोर्ट में किसान से 12100 रुपये प्रति एकड़ भूमि लेकर 7 करोड़ 94 लाख 12 हजार रु० में डी डी ए द्वारा बेचना लूट बताया है। लूट बन्द करने को बिल इसी सत्र में पेश और पास होना चाहिए।

2. ग्रामीण विकास मंत्री लोक सभा और राज्य सभा के संसद सदस्यों को सरकार द्वारा 1894 के लैण्ड ऐक्वीजीशन ऐक्ट के संशोधन के आश्वासन को पूरा नहीं कर सके।

ये दोनों विषय अगले सप्ताह की कार्यवाही में सम्मिलित किये जायं।

PROF. N.G. RANGA (Guntur) : Before you go to the next point, may I congratulate you and the Leaders of the Opposition for having adopted this very healthy and wholesome practice of stating all these points in such an orderly manner, one after the other, instead of pursuing the earlier practice of taking up all outstanding work at one and the same time, making it difficult to understand what they want to say.

MR. SPEAKER : You are under some illusion, Sir !

(Interruptions)

SHRI P.K. KODIYAN (Adoor) : Sir, I wish to suggest the following two subjects to be included in the list of business for the next week...

MR. SPEAKER : Are you reading from the text or something extra ? Whatever is said outside the text should not go on record.

SHRI P.K. KODIYAN : (1) Reported move by the Centre to return to the private sector certain sick industrial units of West Bengal taken over.

(2) Discussion on Sports Policy.

12.22 hrs.

(SHRI CHINTAMANI PANIGRAHI *in the Chair*)

श्री मोती भाई आर. चौधरी (मेहसाना) : सभापति महोदय, लोग सभा की अगले सप्ताह की कार्यवाही में विचार करने हेतु मैं निम्नलिखित विषयों को सम्मिलित किए जाने का प्रस्ताव करता हूं :

1. आंध्र प्रदेश में किसानों से वरजीनिया तम्बाकू, जो भी उन्होंने पैदा किया है, एस. टी. सी. द्वारा पूरा खरीद लिया गया। किन्तु गुजरात में आंध्र प्रदेश की अपेक्षा कहीं कम वरजीनिया तम्बाकू किसानों ने पैदा किया

है। किन्तु एस. टी. सी. आजकल उसे खरीदने में आना-कानी कर रही है। राज्य सरकार ने भी यह लिखकर दिया है कि यह सारा वरजीनिया तम्बाकू किसानों द्वारा पैदा किया गया है और किसानों का है किन्तु पिछले 8-9 महीनों से इस विषय में कोई भी कार्यवाही न होने के कारण गुजरात के किसानों की स्थिति बहुत दयनीय हो गई है। तीन माह बाद नया तम्बाकू बाजार में आ जायेगा लेकिन पिछले साल का तम्बाकू ज्यों का त्यों अभी तक पड़ा हुआ है। यदि सरकार ने इस ओर तत्काल कार्यवाही न की तो गुजरात के उन टूटे हुए किसानों का असन्तोष बढ़ जायेगा। इन किसानों का इस तम्बाकू को आंध्र प्रदेश में स्थित गोदाम तक ले जाने में लाखों रुपया खर्च हो चुका है, लाखों रुपया गोदामों के किराये के रूप में दिया जा रहा है।

2. गुजरात के अन्जार तालूका सहकारी खरीद बेचान संघ लिमिटेड ने सन् 1980 में ओखा पोर्ट से अन्जार तक 70 मीट्रिक टन आयातित सीमेंट परिवहन करने का कार्य किया है, उसी तरह कच्छ जिला सहकारी खरीद बेचान संघ लि० ने पोरबन्दर पोर्ट से भुज तक 50 मीट्रिक टन और ओखा पोर्ट से भुज तक 50 मीट्रिक टन सीमेन्ट 1980 में परिवहन किया है। इसका किराया डिप्टी सीमेन्ट कन्ट्रोलर की ओर से अदा नहीं किया गया है जिससे इन सहकारी समितियों को काफी नुकसान हो रहा है। राज्य सरकार के लोक निर्माण विभाग के द्वारा इन स्थानों के बीच की दूरी का प्रमाण-पत्र देने में विलम्ब के कारण यह प्रमाण-पत्र क्लेम के लिए जमा करने में विलम्ब हुआ है। इस देरी का बहाना बनाकर 3 साल से आज तक उक्त विभागों द्वारा भुगतान नहीं किया गया है।

श्री चन्द्रपाल शैलानी (हाथरस) : सभापति महोदय, 19 दिसम्बर से प्रारम्भ होने वाले आगामी सप्ताह की लोक सभा की कार्यवाही में मेरे निम्नलिखित विषयों को भी सम्मिलित करने की कृपा करें।

1. बिक्रीकर की जटिलता और उससे उत्पन्न कठिनाइयों को अनुभव करते हुए केन्द्रीय सरकार राज्य सरकारों में अनुरोध कर रही है कि वे बिक्रीकर को हटाने अथवा सरल बनाने में सहयोग दें। इस के विपरीत उत्तर प्रदेश सरकार ने एक अध्यादेश द्वारा खंडसारी तथा चीनी पर देय बिक्रीकर की धनराशि पर साढ़े सात प्रतिशत अतिरिक्त बिक्रीकर लगाए जाने तथा अतिरिक्त जमानत की धनराशि अनिवार्य रूप से जमा किए जाने के प्रावधान से इस उद्योग को भारी आघात पहुंचाया है। यह कानून एक ओर जहां व्यापारियों की कठिनाइयों में वृद्धि करेगा, वहां उत्पादक एवं उपभोक्ता पर भी अनुचित भार का आधार बनेगा। इन करणों से यह कानून अवैधानिक, असंगत, दोषपूर्ण एवं जनविरोधी है। मैं केन्द्रीय सरकार से मांग करता हूं कि वह इस संबंध में स्वयं हस्तक्षेप कर उत्तर प्रदेश के खंडसारी व चीनी उद्योग को समाप्त होने से बचाए।

विगत सप्ताह मथुरा तेल शोधक कारखाने की सभी यूनिटों में अचानक उत्पादन कार्य ठप्प हो गया। प्राप्त विवरण के अनुसार तेल शोधक कारखाने के निजी पावर हाउस के तीन वायलरों में से एक में आग लग गई। फलस्वरूप उत्पादन कार्य बीच में ही रोक देना पड़ा। अभी कुछ दिनों पहले ओबरा ताप बिजलीघर में भयंकर आग लगी थी। जिसके कारण उत्तर प्रदेश आज भी अन्धेरे में डूबा हुआ है। मेरा निवेदन है कि सदन में इस पर अवश्य ही चर्चा कराई जाए ताकि राष्ट्र विरोधी तत्वों का पता लगाकर उनके खिलाफ कारगर कानूनी कार्यवाही की जा सके।

SHRI BUTA SINGH : Mr. Chairman, Sir, I have listened carefully to the points raised by the hon. Members. As you know, we take all these points to the Business Advisory Committee and they allocate the time for discussion in the House.

Sir, you will realise that the total time available with the Business Advisory Committee is taken more by the most important points raised by the hon. Members here. So, in the Business Advisory Committee, the list contains only the official business to be introduced by Government. As you will find very important issues like a discussion on the animal tallow and another discussion have also been included. That will take about 12 hours. There will be hardly any time left. Even then, I will take these matters to the Business Advisory Committee in case the Committee can find some time. Otherwise, the points mentioned by the hon. Members will be sent to the various Ministries. In addition to my effort to take these to the Business Advisory Committee, I will see that the attention of the appropriate authorities of the government is drawn to the points raised by the hon. Members.

MR. CHAIRMAN : Now, the House will take up further discussion on the Resolution of the National Health Policy. The Minister.

श्री दिगम्बर सिंह : सभापति महोदय, आप मेरी एक बात सुन लीजिए।

सभापति महोदय : नो।

श्री दिगम्बर सिंह : आप मुझे मंत्री जी ने जो स्टेटमेंट दिया है, उस पर एक मिनट बोलने दीजिए।

MR. CHAIRMAN : I have already called the hon. Minister. There is no provision like that. So, the Minister will Continue.

12.29 hrs.

RESOLUTION RE: NATIONAL HEALTH POLICY

THE MINISTER OF HEALTH (SHRI B. SHANKARANAND) : Mr. Chairman, Sir, since the attainment of Independence, the country has made significent progress in improving the health status of its people. Smallpox has been completely eradicated, malaria has been successfully contained and considerable headway has been made in control of leprosy, T.B., Blindness, filaria and several other diseases. However, the planning process has contributed to the development of a nationwide health care infrastructure, which is largely hospital based.

While addressing the World Health Assemhly in May 1981, our Prime Minister observed—I quote :

> 'In India we should like health to go to homes instead of large numbers gravitating towards Centralised Hospitals. Services must begin where people are and where problems arise.'

Also, India is a signatory to the Alma Ata Declaration of 1978 which aimed at the attainment by all people of the world by the year 2000 of a level of health that will permit them to lead socially and economically Productive lives. The objective is sought to be secured through the primary health care approach.

The Government of India have reviewed the efficacy of the strategies followed in the past and have evolved a National Health Policy which aims at taking the Services nearest to the door-steps of the People and ensuring fuller participation of the community in the health development process. It has been recognised that if the quality of the lives of the people is to be improved, their health status must be raised. In this perspective, health development is to be viewed as an integral part of overall human resources development. Consequently, a coordinated approach is sought to be established among all the health-related programmes, for example, protected water